

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.157/Chd/Hry/2017

In the matter of:

Rajeev Goyal.

....Petitioner

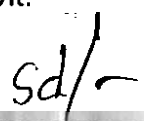
Versus.

Narv Consultants Pvt. Ltd. & Ors.

..Respondents.

Present: Mr.Anil Kumar Aggarwal, Advocate for petitioner.
Mr.Vishal Aggarwal, Advocate with Mr.Yashpal Gupta,
Advocate for respondents.

Reply has been filed by the respondents, copy of which was supplied to the learned counsel for the petitioner. Learned counsel for the petitioner seeks time to file re-joinder. List the matter on 15.09.2017. The rejoinder be filed at least a week before the date fixed. Learned counsel for the petitioner submits that the respondents have not complied with the directions passed on 19.07.2017 and only the bank statement and balance sheet upto 31.03.2017 have been supplied. The respondents are directed to supply monthly income and expenditure statement w.e.f. 01.04.2017 upto 31.07.2017 to the petitioner at least a week before the date fixed and for non-compliance, the respondents shall file a detailed affidavit.


Member (Judicial)

✓ August 22, 2017.
Ashwani